COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL NO. 157 OF 2016

Dated: 21st July, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Viyyat Power Pvt. Ltd. **…. Appellant (s)**

Versus

Kerala State Electricity Board Ltd. & Ors. **....Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Anirudh Wadhwa
Ms. Rimali Batra

Counsel for the Respondent(s) : Mr. M.T. George for R-1

ORDER

Admit. Issue notice. Mr. M.T. George takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 13.09.2016. Dasti, in addition, is permitted.

List the matter on ***13.09.2016***. In the meantime, learned counsel for the respondents may file reply on or before 19.08.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 02.09.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/mk